

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Service Tax Appeal No.10461 of 2018

(Arising out of OIA-VAD-EXCUS-002-APP-405-2017-18 dated 18/09/2017 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-
VADODARA-II)

Tarini Hospitality Services

C-2-102, Akasganga, Behind Sevashram Hospital,
Bharuch, Gujarat

.....Appellant

VERSUS

C.C.E-Bharuch

R K Casta Second Floor, Corporate House, Station Road
Bharuch, Gujarat-392001

.....Respondent

APPEARANCE:

Sh. Keyur P Sheth, Advocate for the Appellant

Sh. D B Kanjani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. A/ 11268 /2020

DATE OF HEARING: 15.10.2020

DATE OF DECISION:15.10.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Keyur Sheth, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri D B Kanjani, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**